

NATIONAL COMPANY LAW APPELLAT TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT)(INSOLVENCY) No.40/2019

In the matter of:

Dhiren Dave

Appellant

Vs

Pantomath Capital Advisors Pvt Ltd.

Respondents

Present: None for appellant.

Mr. Krishnendu Datta, Mr. Ishan Ravindranath, Ms Pallavi Srivastava,
Advocates.

ORDER

08.07.2019- Despite awaiting appearance of arguing counsel for the appellant, there is no appearance. After going through the minutes of the proceedings we find that on the previous date of hearing a prayer was made for adjournment on the ground that the arguing counsel Mr. Rahul Chitnis was not available. Despite adjourning the matter for today and even waiting till the exhaustion of entire cause list for today nobody appeared for the appellant. In the given circumstances the appeal is dismissed for non-prosecution. Interim directions passed, if any, shall stand vacated.

(Justice Bansi Lal Bhat)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

Bm/nn